IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. (IB)-190(PB)/2017

Union Bank of IndiaPetitioner

V.

Era Infar Engineering LimitedRespondent

SECTION: UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s) : Shri Nesar Ahmad, Practicing Company Secretary

Shri Ahsan Ahmad, Advocate

For the Respondent(s) : Shri Manoj K. Singh, Advocate

Shri Vijay K. Singh, Advocate

<u>ORDER</u>

Learned counsel for the respondent has placed on record a list of company petitions pending before the Hon'ble Delhi High Court. The order in some of the cases like Company Petition No. 467, 635 & 686 of 2015 and 578/2016 have also been placed on record which show that the parties are before the Hon'ble Delhi

1 C=+4/ High Court against the same respondent. The question which arises for consideration is whether the process under the Insolvency and Bankruptcy Code, 2016 can be triggered in the face of the pendency of the winding up petitions or it is to be considered as an independent process.

For arguments on the aforesaid issue, list on 25.07.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet